

BY SPEED POST

THE GAUHATI HIGH COURT AT GUWAHATI
**(THE HIGH COURT OF ASSAM: NAGALAND: MEGHALAYA: MANIPUR: TRIPURA:
MIZORAM AND ARUNACHAL PRADESH)**

NO. HC.VI-6/2009/ 972-82 /STT

From: M.K.Bhattacharjee,
Registrar (Vigilance)
Gauhati High Court, Guwahati

To

1. The District & Sessions Judge
Kamrup, Guwahati/Morigaon/ Nagaon/Golaghat/ Jorhat/ Sivasagar/
Dibrugarh/Tinsukia/Dhemaji/Lakhimpur,N.Lakhimpur/ Sonitpur, Tezpur/
Darrang, Mangaldoi/Udalguri/ /Nalbari/ Barpeta/ Bongaigaon/
Kokrajhar/Dhubri/Goalpara/ Cachar,Silchar / Karimganj/ Hailakandi.
2. The Member, MACT I / II, Kamrup, Guwahati.
3. The Member, MACT, Nagaon/ Nalbari/Barpeta/Dhubri/Silchar.
4. The Special Judge Assam, Guwahati
5. The Special Judge, C.B.I., Assam, Guwahati
6. The Special Judge, Addl. CBI Court I, Ghy
7. The Special Judge, Addl. CBI Court II, Ghy
8. The Judge, Designated Court, Guwahati
9. The Principal Judge, Family Court, Guwahati No.1 & 2/Silchar
10. Presiding Officer, Labour Court, Guwahati/Dibrugarh
11. Presiding Officer, Industrial Tribunal, Guwahati / Silchar/ Dibrugarh

Dated Guwahati the 9th August, 2012

Sub: Acceptance of the new Criteria contained in the **Notification No.1**,
dtd.04.06.2011.

Ref : The Registry's memo No. HC.VI-6/2009/362-78/STT, dtd. 04.06.2011

Sir / Madam,

With reference to the above, I am directed to inform you that the Hon'ble High Court has been pleased to accept the **Notification No.1**, dtd. the 4th June'2011, containing the New Criteria for assessment of work done by the Judicial Officers under the jurisdiction of Gauhati High Court in Assam discontinuing the earlier Criteria contained in the NotificationNo.7, dtd. the 1st November'2006. Henceforth, the officers need not require to maintain the records under the earlier Criteria.

Therefore, as directed, you are requested to intimate the matter to all the Judicial Officers under your jurisdiction with a direction to furnish the Individual Quarterly Statements of disposal of cases etc. to this Registry from the next quarter i.e. the 3rd Quarter, 2012 onwards under the aforesaid New Criteria and New formats (Format A, B & C) only.

Yours faithfully,


REGISTRAR (VIGILANCE)

Memo No.HC.VI-02/2012/ 983-90 /STT, dated Guwahati, the 09.08.2012 